

(2) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1967, published in Notification No. GSR. 2 in Gazette of India dated the 6th January, 1968. [Placed in Library. See No. LT-84/68.]

SHRI S. M. BANERJEE: Sir, about item No. 6.....

MR. SPEAKER: We have gone on to item No. 7. Anyway, what is it?

SHRI S. M. BANERJEE: In this House several assurances have been given.

MR. SPEAKER: Should we take up all the assurances now?

SHRI S. M. BANERJEE: No. I am taking up only what has been assured in this House, not all.

In this House the hon. Minister of Home Affairs, Shri Y. B. Chavan, had given a definite assurance that he would see that at an earliest opportunity a report was laid on the Table of the House, or it was made known to the House, about the use of foreign money during the 1967 elections. I am so sorry to say that this assurance has not been fulfilled. Let him say that this assurance will be implemented otherwise I will take it as a damn lie.

MR. SPEAKER: Professor Sher Singh.

SHRI NATH PAI (Rajapur): Mr. Speaker, I am on this assurance.

Notification under Copyright Act

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा झाजाव) : : श्रीमन् में प्रो० शेर सिंह की तरफ से प्रतिलिप्यधिकार अधिनियम, 1957 की धारा 13 के अन्तर्गत अन्तर्राष्ट्रीय प्रतिलिप्यधिकार (पहला

संशोधन) आदेश, 1968 की एक प्रति सभा-पटल पर रखता हूँ जो दिनांक 6 जनवरी 1968 के भारत के राजपत्र में अधिसूचना संख्या एस० प्रो० 97 (अंग्रेजी संस्करण) तथा एस० प्रो० 98 (हिन्दी संस्करण) में प्रकाशित हुआ था। [Placed in Library. See No. LT-85/68]

RE. IMPLEMENTATION OF ASSURANCES

SHRI NATH PAI (Rajapur): Sir, on the occasion when the sad incidents in the Tehar Jail were discussed on an adjournment motion, you will recall that two very categorical assurances were given by the Home Minister. I have not seen what has been done about them. One of them was that the offices of the Inspector General of Police and the Inspector General of Prisons will be separated. Also, there was an assurance given that the judiciary and the executive will be separated in the Union territory. I wonder what has happened to them. I took up this matter in the form of a letter to you. I did not get anything. I would like to know whether you will be pleased to ask the Home Minister why these categorical assurances are not fulfilled by him.

SHRI J. H. PATEL (Shimoga): Spoke a few words in Kannada.

MR. SPEAKER: Shri Bhakt Darshan.

PAPERS LAID ON THE TABLE— Contd.

Notifications under Motor Vehicles Act and National Highways Act

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : : श्रीमन्,

[श्री भक्त दर्शन]

मैं प्राज की पुनरोद्भित कार्य-सूची में संख्या 9 के अन्तर्गत उल्लिखित निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत पंजाब मोटर गाड़ी (चंडीगढ़ दूसरा संशोधन) नियम 1967 की एक प्रति जो दिनांक 1 जनवरी, 1968 के चंडीगढ़ प्रशासन राजपत्र में अधिसूचना संख्या 9038-एच II (2)-67/36056 में प्रकाशित हुए थे।
[Placed in Library, See No. LT-86/68.]

(2) राष्ट्रीय राजपथ अधिनियम, 1956 की धारा 10 के अन्तर्गत अधिसूचना संख्या ए० ओ० 39 की एक प्रति जो दिनांक 6 जनवरी, 1968 के भारत के राजपत्र में प्रकाशित हुई थी।

[Placed in Library, See No. LT-87/68.]

12.28 hrs.

RE: SIMULTANEOUS INTERPRETATION OF PROCEEDINGS

श्री मधु लिमये : (मुंबई) : उम का जवाब तो अध्यक्ष महोदय, आप को देना है। वह तो आप को इंतजाम करना है।

MR. SPEAKER: How can I give a reply?

SHRI J. H. PATEL (Shimoga): Spoke a few words in Kannada.

MR. SPEAKER: (Spoke a few words in Kannada. The difficulty is that simultaneous translation is to be undertaken. That was considered when my friends raised it in my Chamber also. It is a technical thing. It is not as though I can

give an assurance or answer, I would very much like to have it if it is possible. Some foreign technicians, I think, were also consulted about it. The Secretariat examined it. They thought that 14 or 15 languages may not be possible and that, at best, they can increase by one or two languages, something like that.

I would like this question to be further examined by the Government and the Secretariat. How can I answer it now? I am not objecting. Shri Vajpayee raised the question; Shri Madhu Limaye raised the question—and it is being tape-recorded. Let this question not be raised on the floor of the House because there is already enough heat in the country. I am allowing any language but, at the same time, I would appeal to my friends that if they can talk in a language which is understood by the people, it will be useful and easier. I have nothing more to say. We shall see what the Government has to do and what the Secretariat has to do. (Interruption).

SHRI HEM BARUA (Mangaldai): Sir, the proceedings of yesterday show that you wanted Shrimati Lakshmi Kantamma to speak, not in Hindi, in Telugu. Is it one of the reasons of your allegry to her..... (Interruptions.)

MR. SPEAKER: I allowed her to put a supplementary today. I want the Member to put a question in a language which is understood by everybody. Supposing—I do not know Assamese or Bengali—I try to speak something in Bengali, the people may laugh at me

श्री मधु लिमये : यहाँ अंग्रेजी कौमी बोली जाती है, यह आप जानते हैं ?

MR. SPEAKER: Let not this question of language be raised for heavens' sake on the floor of the House.